

Indians for investment in India. However, Government are not aware of any desire on the part of the non-resident Indians to buy share of companies at relatively higher rates.

(b) The position for the period since April, 1982, relating to investment made by non-residents of Indian nationality/origin as well as overseas corporate bodies owned at least to the extent of 60% by them, for which data is available with the Reserve Bank of India, is as follows :

<i>Amount (Rs. in crores)</i>	
(i) <i>Direct Investment</i> (as on 30.6.1985)	315.96
(ii) <i>Portfolio Investment</i> Actual purchases of shares/deb- entures through Stock Exchanges (as on 31.3.1985)	46.87
(iii) <i>Bank Deposits</i> Outstanding Ba- lances (as on 31.5.1985)	3968.64

(c) and (d). At present Government do not have any specific proposal to launch major public sector companies with the participation of the private sector and non-resident Indians. However, the present Industrial Licensing Policy is fully equipped to encourage NRI investment in priority industries and in projects set up in backward areas.

Guidance for Setting up Industries in Falta Export Processing Zone

4846. PROF. BIMAL KANTI GHOSH : Will the Minister of COMMERCE be pleased to state :

(a) whether Government and/or the Falta Export Processing Zone Authority have identified the industries which would be encouraged in the Falta Export Processing Zone in West Bengal;

(b) if so, the details thereof; and

(c) the guidelines, if any, formulated to encourage setting up of such industries in Falta Export Processing Zone ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) to (c). The Falta Export Processing Zone is a multi-product Zone. All types of industries can be considered with preference to such industries as would involve substantial volume of exports, new technologies and atleast the minimum prescribed value addition.

Letters of Intent/Licences Issued for Export of Groundnut and Cashewnut

4847. SHRI C SAMBU : Will the Minister of COMMERCE be pleased to state :

(a) the export feasibility of groundnut and cashewnut crops produced in the country to other foreign countries;

(b) the number of letters of intent or licences issued if any, for exporting groundnut and cashewnut during 1984-85 and in the first six months from January 1985 to date; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Reasonable prospects exist for export of Cashew Kernels and HPS Groundnuts.

(b) and (c). Export of Cashew kernels is allowed freely. Export of HPS groundnuts is canalised through National Agricultural Cooperative Marketing Federation (NAFED) within a ceiling of 1,10,000 tonnes. Within the overall canalisation policy, private parties are also allowed to export HPS groundnuts as associates of NAFED against the ceiling earmarked for them. In 1984-85, 59 authorisation letters were issued by NAFED for export of HPS groundnuts by Associate Shippers. In the period Jan.-July 1985 NAFED has

issued 18 authorisation letters for shipment of HPS groundnuts.

M/s. John Wyeth and Brothers

4848. **SHRI MANVENDRA SINGH:** Will the Minister of FINANCE be pleased to state :

(a) whether M/s. John Wyeth and Brothers of companies were asked by Government to wind up;

(b) whether these companies instead of winding up were allowed to dilute their equity; and

(c) if so, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The company was earlier directed by the Reserve Bank of India to wind up its affairs in India, as it was not engaged either in manufacturing or trading activities. On a representation made by the company, it has been decided to allow the company to carry out its activities in the country with 40% non-resident equity. This is as per the provisions of FERA, 1973 and guidelines under S. 29 *ibid.* This dilution of foreign holding has since been given effect to by the Company.

Auxiliary Industries Around Tea Industry to Provide Employment

4849. **SHRI PIYUS TIRAKY :** Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal to explore the setting up of auxiliary industries out of the foreign exchange earned by tea industry to create new avenues of employment for the surplus labour force in and around tea industries;

(b) if so, what kind of industries, Government consider suitable for generating more employment; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) to (c). The tea industry is itself one of the most labour intensive industries and the cost of creating employment is low as compared to other agro-based industries. Foreign exchange earned from the tea industry is used for the benefit of the country i.e. for effecting essential imports. The Finance Act 85 includes further to encourage plough back of profit for further development of the tea industry.

Decline in Export of Engineering Goods

4850. **SHRI JAI PRAKASH AGARWAL :** Will the Minister of COMMERCE be pleased to state :

(a) whether the engineering goods export showed a declining trend in the past three years ;

(b) the details of export for each of these three years as against the targets ; and

(c) the steps proposed for promotion of engineering goods export and whether any target has been fixed for Seventh Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b). No, Sir. Export of Engineering goods during the last three years as against the targets has been as follows :

(Rs. in crores)		
Year	Target	Exports*
1982-83	1400	1250
1983-84	1450	1170
1984-85	1500	1300

* Figures are provisional.

(c) The Government have taken a series of measures for boosting the export of engineering goods. These, *inter-alia*, include continuation and strengthening of the International Price Reimbursement